

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 01

Customs Appeal No. 11263 of 2017

(Arising out of OIA-JMN-CUSTOM-000-APP-008-17-18 Dated- 07/04/2017 passed by Commissioner of CUSTOMS-AHMEDABAD)

Bhatia Global Trading Ltd

Bcc House, 8/5, Manoramaganj,
Navratanbagh Main Road,
Indore, Madhya Pradesh

.....Appellant

VERSUS

C.C.-Jamnagar(prev)

Sharda House...Bedi Bandar Road,
Opp. Panchavati, Jamnagar, Gujarat

.....Respondent

APPEARANCE:

None appeared for the Appellant

Ms. Sunita Menon, Superintendent (AR) for the Respondent

CORAM: HON'BLE MR. SOMESH ARORA, MEMBER (JUDICIAL)

Final Order No. 10106 /2025

DATE OF HEARING:10.02.2025
DATE OF DECISION:10.02.2025

In the aforesaid matter, a request is received from the appellant that in view of all claims having been settled by the NCLT, even after consideration the departmental dues, the matter in appeal as per the provisions of law is no more required to be further adjudicated. The request is for withdrawal of the appeal, same having become infructuous.

2. Learned AR under the circumstances stated by the appellant has no objection to withdrawal.

3. Appeal is dismissed as withdrawn.

(Dictated & Pronounced in the open court)

**(SOMESH ARORA)
MEMBER (JUDICIAL)**